

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the fixation of ceiling on the length of cinematograph films produced in the country".

The motion was adopted.

Shri Rameshwar Tantia: Sir, I introduce the Bill.

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DELIVERY OF BOOKS AND NEWS-PAPERS (PUBLIC LIBRARIES) AMENDMENT BILL*

(Amendment of section 2) by Shri C. K. Bhattacharyya

Shri C. K. Bhattacharyya (Raiganj): Sir, I beg to move for leave to introduce a Bill further to amend the Delivery of Books and Newspapers (Public Libraries) Act, 1954.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Delivery of Books and Newspapers (Public Libraries) Act, 1954."

The motion was adopted.

Shri C. K. Bhattacharyya: Sir, I introduce the Bill.

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CONSTITUTION (AMENDMENT) BILL—contd.

(Amendment of Article 226) by Shri D. C. Sharma

Mr. Deputy-Speaker: Then, Bills for consideration. Constitution (Amendment) Bill of Shri D. C. Sharma.

Shri Raghunath Singh (Varanasi): Sir, in view of the Chinese aggression and the emergency in the country, I beg to move:

"That further consideration of the Constitution (Amendment)

Bill by Shri D. C. Sharma be postponed to the next day for disposal of Private Members' Bills."

Shri S. M. Banerjee (Kanpur): Make it 'next session'.

Shri Raghunath Singh: Next session automatically it will come.

Mr. Deputy-Speaker: Does the House agree?

Some Hon. Members: Yes.

Shri S. M. Banerjee: Make it 'next session'.

Shri Raghunath Singh: 'Next day' means next session.

Shri S. M. Banerjee: Not necessarily.

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): Sir, this will not be necessary at all in view of the fact that Government has decided to bring forward an amendment of Article 226. It may be introduced next week, I am not sure; otherwise it will be introduced in the first week of the next session. And, as a matter of fact, the scope of the proposed amendment is much wider than what Shri Sharma seeks to introduce in Article 226. This is in pursuance of the assurance given by the Law Minister to this House some time back.

Shri S. M. Banerjee: Then let it be withdrawn.

Shri Raghunath Singh: How can I withdraw it? Let it be postponed.

Some Hon. Members: Let it be postponed.

Mr. Deputy-Speaker: All right, this is postponed to the next Session. The question is:

"That further consideration of the Constitution (Amendment) Bill by Shri D. C. Sharma be postponed to the next day for disposal of Private Members' Bills."

The motion was adopted.

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